

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN
ZONE BENCH AT CHENNAI**

Original Application No 121 OF 2025

IN THE MATTER OF:

K. RAGHAVA REDDY

..... Applicant

Vs

**ANDHRA PRADESH POLLUTION CONTROL BOARD THROUGH ITS
CHAIRMAN AND OTHERS**

..... Respondents

REPORT FILED BY THE FOREST RANGE OFFICER-R6

DATE- 08.09.2025



**M/s MADHURI DONTI REDDY
ADVOCATE**

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

#26, S2, Royal Castle, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.

Mobile: 98407 98460 / 63831 21322,

Email: reddymadhuri09@gmail.com

**REPORT FILED BY FOREST RANGE OFFICER, ADONI RANGE IN
THE MATTER OF OA NO 121 OF 2025 (SZ) BETWEEN K. RAGHAVA
REDDY VS THE CHAIRMAN APPCB & ORS.**

1. It is submitted that, Sri K..Raghava Reddy s/o Late K.Siva Reddy Rep by K.Raghunath Reddy of Kalludevakuntla Village of Mantralayam Mandal has filed a Petition in Application No,121/2025 before The National Green Tribunal sitting at Chennai and praying that to direct the respondent authorities to stop and take penal and punitive actions and protect as many neem and banyan trees and also punish the respondents 7 to 13 for illegal /unauthorized felling of 70 year old trees in Sy No 71/J2C situated at Kalludevakuntla Village, Mantralayam Mandal, Kurnool District.
2. The Hon'ble NGT vide order dated 11.07.2025 issued the following:
 - 1. Let notice be issued to the respondents through the Tribunal as well as privately.*
 - 2. The learned counsel Mr. S. Gowtham representing Mrs. Madhuri Donti Reddy accepts notice on behalf of Respondents No.1 to 6.*
 - 3. Post the matter on 08.09.2025. In the meanwhile, the respondents are directed to file their respective replies/reports.*
3. In this regard it is submitted that i/c Forest Beat Officer, Thungabhadra Beat, Adoni Section, Adoni Range of Kurnool Division vide report Dated 21.09.2024 has reported that on 21.09.2024 at about 3.00 PM, upon identification of an Offence of felling and illegal stocking of miscellaneous species firewood at Kalludevakunta Bus-stand, a case was registered under O.R no.19/2024-25 in accordance with the A.P Forest Act, 1967 Section.20 and seized 4.44 Cmt of Forest produce (firewood).

4. It is submitted that, the accused involved in this Offence, namely Sri K.Mallaiah, S/o Narasanna, R/o Kalludevakunta, Village, Mantralayam (M), Kurnool District has admitted the Offence and prayed to compound the Offence. As per the Offence F.S.R, an amount of Rs.1576.36 per cmt is the rate assigned and as such, for 4.44 cmt material involved, the value works out to Rs.7,000/- and considering it, the penalty was levied by multiplying it (5) times which comes to Rs.35,000/-. Accordingly, the accused has remitted the penalized amount of Rs.35,000/- to the relevant head of account vide C.F.M.S challan No. 80119379662024, dt:25.09.2025. Photostat copies of the connected documents are submitted herewith for favour of kind perusal.
5. It is further submitted that, the photostat copy of the challan paid by the person responsible for the above Offence, Sri K.Mallaiah, S/o Narasanna, R/o Kalludevakunta village, Mantralayam (M), Kurnool District to the relevant head of account vide C.F.M.S challan No. 80119379662024, dt:25.09.2025 has been provided as part of reply to the applicant vide F.R.O, Adoni through R.T.I no.RTI/2024/ FRO(A) Dt.:13.11.2024 filed by the applicant/Sri K.Raghava Reddy, S/o Late K.Siva Reddy, R/o Kalludevakunta Village, Mantralayam Mandal of Kurnool District.
6. It is submitted that the misc., firewood of 4.44 Cmt was detected near Bus stand and upon enquiry it came to the notice that the custodian of the illicit stock was Sri. Kuruva Mallaiah, S/o Kuruva Narasanna, Kalludevakunta (V), Mantralayam, (M), Kurnool District i.e, Respondent no.10 who was included in this Offence case, since he was found to be involved for which an Offence/O.R case was booked against him and Penalty of Rs.35,000/- was imposed, which was also remitted by him.
7. It is submitted that the Forest Department Officials are concerned to the protection, development, improvement, of the habitants in the Reserve Forest area. Further, if any Offence is committed like felling of the trees or Forest produce or damage illicitly without following the procedure prescribed by the

Department, action will be initiated and suitable penalty will be imposed based on the rules and regulations framed.

8. It is submitted that the first and third prayer of the applicant to punish the Respondents (7 to 13) is fulfilled, since the Respondent no.10 was only found to be involved in this Offence case and has been already Penalized by imposing the Compound fee of Rs.35,000/- and which was also remitted by him to the Government.
9. It is submitted that with to regard to the second prayer of the Applicant of planting the Plants in the said area, the Respondent no.10 will be directed to plant the required no. of plants in the area and the Department will provide the plants required for planting and developing the greenery.
10. It is further submitted that, the Forest Department is executing Forest & Wildlife habitat improvement works as per the Annual Plan Operations to improve the Forest & Wildlife that mainly includes raising of Plantations, Maintenance of Plantations, Soil Moisture Conservation (SMC) works to improve micro-climatic conditions, Water table in the Reserve Forest that have multi-fold befitting effect on Environment and Bio-diversity and executing regulating activities such as filing the Offence cases, levying fines etc., as per the existing Forest and Wildlife Acts.

Hence in view of the above circumstances it is humbly prayed that, this Hon'ble Tribunal may kindly be pleased to record this report in O.A. No.121 of 2025 and pass such order or other orders as this Hon'ble Tribunal, may deem fit and proper in the facts and circumstances of the case and thus render justice.

Tejaswi P
Forest Range Officer,
Adoni Range.